

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No.57011/2024

[Arising out of impugned final judgment and order dated 20-03-2024 in WRITC No. 10151/2021 passed by the High Court of Judicature at Allahabad]

VICE CHAIRMAN & ANR.

Petitioner(s)

VERSUS

VINEET JAIN & ANR.

Respondent(s)

(IA No. 17208/2025 - CONDONATION OF DELAY IN FILING SLP & IA No. 17214/2025 - EXEMPTION FROM FILING O.T.)

Date : 24-01-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) :

Ms. Aishwarya Bhati, ASG
Mr. Mohit D. Ram, AOR
Ms. Sthavi Asthana, Adv.
Ms. Nayan Gupta, Adv.
Mr. Anubhav Sharma, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Heard the learned Additional Solicitor General appearing for the petitioners.
2. Issue notice on delay and also in the main petition.
3. Exemption Application is allowed.
4. Dasti service, in addition, is permitted.
5. Liberty is granted to serve the Standing counsel for the State of U.P.
6. In the meantime, the impugned order passed by the High Court shall remain stayed from its operation.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(MAMTA RAWAT)
COURT MASTER (NSH)

